

**GOVERNMENT OF INDIA
MINISTRY OF AYUSH**

**LOK SABHA
UNSTARRED QUESTION NO. 3009
TO BE ANSWERED ON 13th December 2024
“Drugs and Cosmetics Act”**

3009. Shri Raja Ram Singh:

Will the Minister of Ayush be pleased to state:

- (a) whether the Government has received any complaints with regards to Rule 170 of Drugs and Cosmetics Act, 1945 prohibiting misleading advertisements related to Ayurveda, Yoga, Unani, Siddha, and Homeopathy (AYUSH) products and if so, the details thereof,
- (b) the details of the companies who have violated the Rule 170 of Drugs and Cosmetics Act, 1945, company-wise;
- (c) whether any penalties have been imposed against the companies registered under Ministry of AYUSH which have violated the Rule 170 of Drugs and Cosmetics Act, 1945 and if so, the details thereof, and
- (d) the details of the action taken by the Government against the companies which have violated the Rule 170 of Drugs and Cosmetics Act, 1945?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYUSH
(SHRI PRATAPRAO JADHAV)**

(a) Ministry of Ayush vide Gazette notification no.- G.S.R. 360(E) dated 01.07.2024 omitted Rule 170 of the Drugs Rules, 1945 based on recommendations from the Ayurvedic, Siddha, and Unani Drugs Technical Advisory Board (ASUDTAB). Further, Hon'ble Supreme Court of India vide its order dated 27.08.2024 in W.P. (CIVIL) NO.645/2022 has stayed the notification of omission of Rule 170 of the Drugs Rules, 1945 till further orders.

As per the information received from All India Institute of Ayurveda (AIIA), New Delhi regarding Pharmacovigilance Program for Ayurveda, Siddha, Unani and Homeopathy drugs (ASU&H), the detail of number of complaints with regards to Rule 170 of the Drugs Rules, 1945 prohibiting misleading advertisements related to Ayurveda, Yoga, Unani, Siddha, and Homeopathy (AYUSH) products is available at Annexure-I.

(b) As per the information received from Pharmacovigilance Program for ASU&H drugs, AIIA, New Delhi and State/UT's licensing authorities, the details of the companies which have violated the Rule 170 of the Drugs Rules, 1945 is available at Annexure-II.

(c) and (d) Enforcement of legal provisions under the Drugs and Cosmetics Act, 1940 and rules made thereunder pertaining to ASU&H drugs is vested with the State Drug Controllers/State Licensing Authorities appointed by the concerned State/UT government. As per the information received from State/UT's licensing authorities, the details of the action taken/penalty by the Government against the companies which have violated the Rule 170 of the Drugs Rules, 1945 is available at Annexure III.

Annexure-I

As per the information received from Pharmacovigilance Program for ASU&H drugs, AIIA, the details of number of complaints received with regards to Rule 170 of the Drugs Rules, 1945 prohibiting misleading advertisements related to Ayurveda, Yoga, Unani, Siddha and Homeopathy (AYUSH) products from January to October 2024 is as follows:

S. No.	Month	No. of advertisements
1.	Jan-24	121
2.	Feb-24	129
3.	Mar-24	130
4.	Apr-24	4
5.	May-24	67
6.	Jun-24	52
7.	Jul-24	11
8.	Aug-24	0
9.	Sep-24	3
10.	Oct-24	11

Annexure-II

As per the information received from Pharmacovigilance Program for ASU&H drugs, AIIA and State/UT's licensing authorities, the details of the companies which have violated the Rule 170 of the Drugs Rules, 1945, company-wise from January to October 2024 are as follows:

S. No.	Name of the State/ UT and others	Details of companies which have violated the Rule 170 of the Drugs Rules, 1945
1.	Pharmacovigilance Program for ASU&H drugs, AIIA (Data from January to October 2024)	1)Amar Products 2) Amrit Noni Products 3) Dr. Asma Herbals 4) B.C. Hasaram and Sons 5) Baidyanath 6) Bhargava 7) Charutbhuj Pharma 8) Dhootpapeshwar 9) Divisa 10) Dr Dassan 11) Dr Juneja's 12) Dr Nutricio 13) Dr Thanki's 14) Emami Ltd. 15) Gynoveda 16) Jagat Pharma 17) Jolly Pharmacy 18) Kapiva 19) Tulison Pharma 20) Krishna Herbals 21) Orichem Drugs & Pharmaceuticals 22) Pankajakasturi Herbal India 23) Patanjali 24) Rajvaidya Ayurveda 25) Satrishi Herbals 26) SBS Bio-tech 27) Shankar Pharmacy 28) Shree Maruti Harbals 29) Swaarnim Nature Science Ltd. 30) Techno Pharma 31) Trichup Brand 32) Dr. Trust Healthcare 33) Well 'n' care 34) Zandu Care 35) Zee Pharmacueticals 36) Zocveda Wellness
2.	Tamil Nadu (2019)	1. M/s. Pee Gee Pharma, No. 2/143, Sivadapuram, S.O, Salem - 636 307 2. M/s. Ancient Pharma, Door No. 4/150, Virathanur Road, Ayyanarpuram, Panaiyur Post, Madurai - 625 009 3. M/s. Shankaralaya Herbals Pvt Ltd, No. 9, 10th Cross Street, Mangalanagar, Chennai-116
3.	Gujarat (May 2024-October 2024)	1. Dr. Vasishtha's Ayu Remedies 2. Sheth Brothers 3. Emami Pvt Ltd 4. Vasu Healthcare, Vadodara 5. S B Biotech 6 Vivvan Herbals, Ahmedabad 7.Shree Shankar Ayurvedic Pharmacy, Ahmedabad 8. Shreejee Remedies, Ahmedabad
4.	Delhi	May 2020: 1. M/s Rajvaidya Shital Prasad & Sons May 2024 till date: 1.M/s Saintlife Pharmaceuticals Ltd. 2.M/s Divisa Herbals Pvt. Ltd. 3.M/s Trust Health Care

		4. M/s Allen Laboratories Ltd. 5.M/s Zandu Pharmaceuticals Ltd., 6.M/s Rajvaidya Shital Prasad & Sons 7.M/s Oriental Chemical Works 8. M/s Dabur India Ltd. 9.M/s Shree Baidyanath Ayurved Bhawan 10.M/s New Royal Products 11.M/s Dehlvi Remedies Pvt. Ltd. 12. M/s Apsara Herbals 13.M/s Rex Remedies Ltd. 14.M/s Rahat Herbal Industries 15.M/s Emami Limited 15.M/s Khojati Herbals 16.M/s Vicco Laboratories 17.M/s Sana Herbals (P) Ltd. 18. M/s Hamdard Laboratories (INDIA) 19. M/s Dehlvi Naturals
5.	Odisha	NIL
6.	Kerala	NIL
7.	Karnataka	NIL
8.	Mizoram	NIL
9.	Haryana	NIL
10.	Arunachal Pradesh	NIL
11.	Jharkhand	NIL
12.	Assam	NIL
13.	West Bengal	NIL

Annexure-III

As per the information received from State/UT's licensing authorities, the details of the action taken by the Government against the companies which have violated the Rule 170 of the Drugs Rules, 1945 is as follows:

S. No.	Name of the State/ UT	Details of the penalties/action taken against the companies	
1.	Tamil Nadu	<p>1. License of Asthra Power Tonic Capsule & Cream of M/s. Pee Gee Pharma, No. 2/143, Sivadapuram, S.O, Salem 636 307 had been suspended for one month for illegal advertisement with false claim.</p> <p>2. License of Boraxine Ointment of M/s Ancient Pharma, Door No. 4/150, Virathanur Road, Ayyanarpuram, Panaiyur Post, Madurai - 625 009 had been suspended for one month for illegal advertisement with false claim.</p> <p>3. License of Segro Plus Capsule, MusliSegro Capsule & Kamana Capsule of M/s Shankaralaya Herbals Pvt Ltd, No. 9, 10th Cross Street, Mangalanagar, Chennai 116 had been suspended for one month for illegal advertisement with false claim.</p>	
2.	Gujarat	<p>Warning issued to the following companies:</p> <ol style="list-style-type: none"> 1. Dr. Vasishtha's Ayu Remedies 2. Sheth brothers 3. Emami Pvt Ltd 4. Vasu Healthcare, Vadodara 5. S B Biotech 6 Vivvan Herbals, Ahmedabad 7. Shree Shankar Ayurvedic Pharmacy, Ahmedabad <p>Supreme Court notice issued to: Shreejee Remedies, Ahmedabad</p>	
3.	Delhi	<p>Show cause notices, warnings and further necessary actions along with intimation to the concerned State Licensing Authorities were initiated and legal opinion in some cases is also sought for.</p>	
4.	Karnataka (2019-till date)	Division	No. of notices issued for violation of Rule 170 of the Drugs Rules, 1945
		Kalaburagi	0
		Belagavi	143
		Mysuru	280
		Bengaluru	139
		Bengaluru Headquarters	52
		Total	614

5.	Odisha	NIL
6.	Kerala	NIL
7.	Mizoram	NIL
8.	Haryana	NIL
9.	Arunachal Pradesh	NIL
10.	Jharkhand	NIL
11.	Assam	NIL
12.	West Bengal	NIL
